

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./62/00225/2021

This the 11th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Gowhar Ali Jan, age 30 yrs., S/o Ali Mohammad Jan, R/o Check Reshipora, Bandipora, Cell No. 9419329924. Email ID: azimjanazimjan2555@gmail.com.

.....Applicant
(Advocate: Mr. Bhat Fayaz Ahmad)

Versus

1. Union Territory of J&K through, Commissioner/Secretary to Government, Food Civil Supplies and Consumer Affairs Department, Civil Sectt., Srinagar/Jammu. Email ID : jkfcasca.gov.in. Pin Code 180001.
2. Director, Food Civil Supplies and Consumer Affairs Department, Kashmir Srinagar. Email ID jkfcasca.gov.in. Pin Code 180001.
3. Assistant Director, Food Civil Supplies and Consumer Affairs Department, Bandipora. Email ID adfcasca.gov.in. Pin Code 193502.

.....Respondents
(Advocate:- Mr. Sudesh Magotra, Dy.A.G.)

O R D E R
[O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Heard.

Learned counsel for the applicant submits that the applicant is aggrieved of action of the respondents whereby the respondents have withheld the salary of the applicant.

2. During course of arguments, learned counsel for the applicant submits that the applicant would be satisfied if direction be given to the respondents to consider the case of the applicant for release of his salary in accordance with law and rules governing the same within a stipulated period.

3. In view of limited prayer sought by the applicant, we deem it appropriate to dispose of this OA with a direction to the respondents to consider and decide the case of the applicant regarding release of salary in accordance with law and while doing so, respondents shall take into consideration the contents of present O.A. Needless to say that the respondents shall consider and decide the case of the applicant in accordance with law and rules governing the same and communicate the decision to the applicant with a reasoned speaking order, within two weeks from the date of receipt of a certified copy of this order.

4. In terms of above directions, OA is disposed of. We make it clear that while disposing of the present OA, we have not expressed any opinion on the merits of the case.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)